

ITEM NO.111

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No. 645/2017

ANIL KUMAR PANDEY

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 11-09-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE R. MAHADEVAN

For Appellant(s)

Ms. Nandita Rao, Adv.
Mr. Shailendra Mishra, Adv.
Mr. Ashutosh Jha, AOR

For Respondent(s)

Ms. Tulika Mukherjee, AOR
Mr. V. Aravind, Adv.
Mr. Beenu Sharma, Adv.
Mr. Venkat Narayan, Adv.

Mr. Pankaj Singh, Adv.
Ms. Ranjana Singh, Adv.
Mr. Sanjay Kumar Dubey, AOR
Mr. Ritik Verma, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

We are inclined to accept the prayer made in the application for restoration of the appeal *qua* respondent No. 2, Surya Pandey, notwithstanding the office objections, as the criminal appeal was admitted for hearing. Secondly, the appeal against respondent No. 2 was dismissed during the COVID period.

Issue a bailable warrant in the sum of ₹10,000/- (Rupees Ten Thousand only) with one surety of the like amount for appearance of

respondent No. 2, Surya Pandey. The bailable warrant will be served through the Station House Officer of the police station concerned. Respondent No.2, Surya Pandey, is at liberty to approach the legal services authority/committee for appointment of a legal aid counsel.

List before the Registrar's Court for execution of the aforesaid bailable warrant and for appearance of respondent No. 2, Surya Pandey, in the week commencing 14.10.2024.

Re-list before the Court in the week commencing 16.12.2024.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR